

SOME IMPORTANT MANAGEMENT ISSUES

1. Functions of special allowance carrying posts have been substantially enhanced—Monetary limits for handling independently transactions involving cash/cheques, instruments, etc. more than doubled in most cases.
2. Statement of the unions exhorting members for all out efforts for better customer service.
3. Resorting to restrictive practices as also misbehaviour towards customers to be deemed as misconduct attracting disciplinary action.
4. Contesting elections without explicit written permission, to be deemed as gross misconduct.
5. Misbehaviour towards customers shall tantamount to gross misconduct attracting disciplinary action.

Loans for Ceramic Tiles Project in Gujarat

1686. SHRI HARISINH CHAVDA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Gujarat has sent any request to the Union Government for sanctioning long term loans for Ceramic Tiles Project proposed to be set up in that State; and

(b) if so, the action taken by the Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The information is being collected and will be furnished.

[Translation]

Development of Airport at Jalgaon

1687. DR. GUNVANT RAMBHAU SARODE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether an airport has been constructed by the State Government at Jalgaon;

(b) whether the Union Government propose to provide assistance to the State Government for further development and expansion of this airport; and

(c) if so, the details of the proposed assistance and the expenditure likely to be incurred for this purpose?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c), Jalgaon airport belongs to the State Government of Maharashtra. Due to lack of demand from airline operators, the National Airports Authority has no plan to develop this airport.

[English]

Strategic Business Units of SBI for Larger Customers

1688. SHRI BOLLA BULLI RAMAIAH:
SHRI AMAR PAL SINGH:
SHRI M.V.V.S. MURTHY:

Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India is establishing strategic business units of its larger customers; and

(b) if so, the details thereof and the extent to which these units are likely to help the larger customers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). State Bank of India (SBI) have reported that they propose to establish strategic business units for handling specialised businesses like leasing and corporate banking. Such units are intended to cater to large customers both in the private and public sectors requiring large leasing finance facilities and other corporate banking services.

Protection of Investors

1689. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of FINANCE be pleased to state:

(a) the steps being taken by the Government to improve the efficiency and functioning of the capital market, to promote import growth and for providing adequate protection to investors;

(b) whether it has come to the notice of the Government that PSUs after disinvestment make inordinate delay in transferring and returning the PSU share certificates to the investors; and

(c) if so, the action being taken to prevent such delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) The securities and Exchange Board of India (SEBI) has been established with statutory powers and functions for regulating the securities market promoting its development, and protecting the interests of investors. Keeping in view these objectives, and to impart growth and efficiency to the capital market, several measures have been taken by SEBI. These include the restructuring of the Governing bodies of Stock Exchanges with stock-broker-Directors and outsiders on a fifty-fifty basis, inspection of books and other documents of various intermediaries in the stock market such as Stock Exchanges and stock-brokers, prescription of capital adequacy norms for stock-brokers, prescription of norms for regulation of transactions in securities between clients and stock-brokers, issue of guidelines for disclosure and investor protection for compliance by issuers of capital in the primary market, and vetting of offer documents of companies before raising of capital.

(b) & (c) Some cases have come to the notice of Government of delays in transferring shares and Government have advised the PSUs concerned about the need for transferring shares as quickly as possible.